

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 619**  
TO BE ANSWERED ON 04<sup>TH</sup> FEBRUARY, 2022

**COLLECTION OF VEHICLE ENTRY FEE BY CANTONMENT BOARDS**

619. DR. PRITAM GOPINATHRAO MUNDE:  
SHRI GIRISH BHALCHANDRA BAPAT:  
SHRI CHANDRA SEKHAR SAHU:  
SHRI RAHUL RAMESH SHEWALE:

Will the Minister of DEFENCE  
be pleased to state:

- (a) the funds collected by various Cantonment Boards by levying vehicle entry fee in the country during each of the last three years;
- (b) whether the Government has issued instructions to all Cantonment Boards in the country for stopping forthwith the collection of vehicle entry fee;
- (c) if so, the details thereof;
- (d) whether some of the Cantonment Boards are still collecting vehicle entry fee/tax;
- (e) if so, the details thereof along with the reasons therefor; and
- (f) the steps taken/proposed to be taken by the Government in this regard?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (c): Out of 62 Cantonment Boards, Vehicle Entry Fee (VEF) was levied by 25 Cantonment Boards only. The funds collected by these 25 Boards in last three years are as under:

<b>Collection of Vehicle Entry Fee in the Year</b>	<b>Amount (in Rs.)</b>
2018-19	40,62,35,055/-
2019-20	50,19,50,928/-
2020-21	45,32,54,532/-

Ministry of Defence vide letter dated 07.01.2022 has issued instructions to Cantonment Boards

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to discontinue collection of VEF. Accordingly, the collection of VEF has been discontinued by Cantonment Boards.

(d) & (e): 10 Cantonment Boards are collecting Vehicle Entry Tax/Toll Tax under Section 66 of Cantonments Act, 2006.

(f) The matter is under consideration of the Government.

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